

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SI.A. No.2/2017 in Civil Appeal No.8513/2012

DY.INSPECTOR GEN.OF POLICE & ANR.

Appellant(s)

VERSUS

S.SAMUTHIRAM

Respondent(s)

(For permission to file application for clarification/modification of Court's order dated 30.11.2012 and office report)

Date : 09/05/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Appellant(s) Mr. B. Balaji, AOR
Mr. Muthuvel Palani, Adv.
Mr. S. Kumar, Adv.
Mr. Vieravan, Adv.

For Respondent(s)
Mr. Balaji Srinivasan, AOR

Mr. Sangram S. Saron, Adv.
Mr. Shree Pal Singh, AOR

Mr. Ajay Bansal, AAG
Mrs. Veena Bansal, Adv.
Mr. Sanjay Kumar Visen, Adv.
Mr. Dheeraj Gupta, Adv.
Mr. Gaurav Yadava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the applicant, we are not inclined to modify the judgment. However, we are disposed to grant eight weeks' time to comply with the directions passed in the judgment.

The interlocutory application is, accordingly, disposed of.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master